

OFFICE OF THE DISTRICT & SESSIONS JUDGE,
AZAMGARH

Admin. Order No. 127/2020

24.04.2020

Vide Hon'ble High Court's Notification dated 24.04.2020 the designations of Judicial Officers namely, Smt. Shradha Tripathi, Sri Manish Kumar-II & Sri Ranvijay Singh have been changed. Hence, in view of the Administrative order no. 125 & 126 dated 24.04.2020 passed me in compliance of the afore mentioned notification, the Administrative Order no. 122/2020 Dated 14.04.2020 is amended as follows:-

For Cases related with Magistrate Courts:-

Sl. No	Date	Name of the Officer	Case related with
1.	25.04.2020	Sri Ranvijay Singh Addl. Chief Judicial Magistrate Court No. 10, Azamgarh	All cases related with the Court of Magistrate
2.	26.04.2020	Sri Anupam Dubey Judicial Magistrate, Azamgarh	All cases related with the Court of Magistrate
3.	27.04.2020	Smt. Shradha Tripathi Chief Judicial Magistrate, Azamgarh	All cases related with the Court of Magistrate
4.	28.04.2020	Sri Ranvijay Singh Addl. Chief Judicial Magistrate Court No. 10, Azamgarh	All cases related with the Court of Magistrate
5.	29.04.2020	Sri Anupam Dubey Judicial Magistrate, Azamgarh	All cases related with the Court of Magistrate
6.	30.04.2020	Smt. Shradha Tripathi Chief Judicial Magistrate, Azamgarh	All cases related with the Court of Magistrate
7.	01.05.2020	Sri Ranvijay Singh Addl. Chief Judicial Magistrate Court No. 10, Azamgarh	All cases related with the Court of Magistrate
8.	02.05.2020	Sri Anupam Dubey Judicial Magistrate, Azamgarh	All cases related with the Court of Magistrate
9.	03.05.2020	Smt. Shradha Tripathi Chief Judicial Magistrate, Azamgarh	All cases related with the Court of Magistrate

Sri Ranvijay Singh, Additional Chief Judicial Magistrate, Court no. 10, Azamgarh/Principal Magistrate, Juvenile Justice Board, Azamgarh is directed to visit the Observation Home,

Mau as and when any matter is reported by the Superintendent, Observation Home, Mau relating to the application moved by the Juvenile conflict with law.

Sri Manish Kumar-II, In-charge Secretary, District Legal Services Authority/Civil Judge (Senior Division), Azamgarh shall send the information/data regarding, release of Juvenile interim bail on day to day basis to the U.P. State Legal Services Authority, Lucknow.

Rest directions mentioned in the Administrative Order No. 122/2020 Dated: 14.04.2020 will remain the same will be complied accordingly.

Inform all concerned (including above mentioned Judicial Officers) accordingly for ensuring strict compliance. A copy of this order be pasted on the notice board of this Judgeship.

Date: April 24, 2020

(Pramod Kumar Sharma)
District & Sessions Judge
Azamgarh.

No. 569 /I (iii)

Dated: April 24, 2020.

Copy forwarded to the following for information and necessary action at their end.

01. District Magistrate, Azamgarh,
02. Superintendent of Police, Azamgarh,
03. Superintendent of Jail, Azamgarh,
- ✓ 04. Nodal Officer (Computer)/ System Officer for uploading this order on the official website of District Court, Azamgarh,
05. President/ Secretary Civil Court Bar Association for Information,

(Pramod Kumar Sharma)
District & Sessions Judge